

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5102
ANSWERED ON:25.04.2003
TAX LIABILITIES AGAINST PSUs
VINAY KUMAR SORAKE

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) Whether the Indian listed companies included PSUs had more than Rs. 28,000 crore in disputed tax liabilities at the end of 2001-2002;
- (b) If so, the details of companies /PSUs alongwith their tax liabilities under dispute as on March, 31,2002 ; and
- (c) The steps being taken for the expeditious settlement of the disputed claims?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN)

- (a) The total disputed tax liabilities as on 31.3.2002 amounted to Rs. 34,969.25 crores. Separate figures in respect of the disputed tax liabilities of listed Indian Companies and PSUs are not maintained.
- (b) Does not arise in view of reply to para (a) above.
- (c) The following steps are being taken for expeditious settlement of disputed claims in all cases, including listed Indian companies and PSUs:
 1. Creation of a large number of posts of Commissioner (appeals) for faster disposal of appeals. Withdrawal of powers to set-side an assessment.
 2. Creation of a large number of posts of Tax Recovery Officers for strengthening the tax recovery machinery.
 3. Issue of comprehensive instruction on recovery of taxes and stay of demand. Making of the Assessing Officer responsible for collecting all collectible demands.
 4. Time-bound disposal of appeals by ITAT where stay of demand has been granted.
 5. Periodical monitoring of cases of demands above Rs. 10 lakhs by very senior officers of the Department.